the setting up of State Human Rights Commissions (SHRCs) under the Protection of Human Rights Act, 1993. In addition, under section 30 of the Protection of Human Rights Act, 1993 for the purpose of providing speedy trial of offences arising out of violation of human rights, Human Rights Courts have also been set up. For better protection of human rights, efforts are made by the NHRC to sensitize public servants during various seminars, workshops and camp sittings. In discharge of its function under section 12 of the Protection of the Human Rights Act, 1993, the NHRC is also making efforts to spread human rights literacy among various section of society as well as encouraging efforts of NGOs and institutions working in the field of human rights.

The NHRC consist of:

(a) a Chairperson who has been a Chief Justice of the Supreme Court;

(b) one Member who is or has been, a Judge of the Supreme Court;

(c) one Member who is, or has been, the Chief Justice of a High Court;

(d) two Members to be appointed from amongst persons having knowledge of, or practical experience in, matters relating to human rights.

As per Section 3(3) of the Protection of Human Rights Act, 1993. The Chairperson of the National Commission for Minorities, National Commission for Scheduled Castes, National Commission for Scheduled Tribes and National Commission for Women shall be deemed to be Members of the Commission for the purpose of discharge of function specified in clauses (b) to (J) of Section 12 of the Protection of Human Rights Act, 1993 and the programmes and project taken up in the discharge of these functions. The Chairperson, National Commission for Protection of Child Rights is a special invitee in the Statutory Full Commission.

Rise in cases of destruction of property by agitators

2122. KUMARI SELJA:
SHRI RAMDAS ATHAWALE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the cases of destruction of public property by agitators are rising in the country;

(b) if so, the year-wise and State-wise details of incidents of such nature for the last two years;

(c) the losses suffered by the nation due to such incidents during the said period; and

(d) what effective measures Government has taken or proposes to take to prevent such incidents in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per the information provided by the National Crime Record Bureau (NCRB) no centralized data on destruction of public property by agitators is maintained. Further, "Police and Public Order" being State subjects under the Seventh Schedule to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals.

(d) The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. However, the Ministry of Home Affairs has issued various Advisories for the State Governments to take further course of action in the prevention of crimes. The Advisories are available on the Ministry of Home Affairs website link: mha.nic.in. The Union Government also provides the support of Central Armed Police Forces and army, as per the requests of the State Governments concerned.

Molestation of women by security forces in Chhattisgarh

†2123. SHRIMATI KANAK LATA SINGH:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether complaints have been received from Kunna, Peddagelur in the naxal-affected Sukma and Bijapur districts of Chhattisgarh wherein security forces have been alleged to have molested women and other serious charges have also been labelled on them;

(b) whether any FIR has also been lodged against the security forces; and

(c) if so, the details of steps being taken to prevent the development of such mentality among the security forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Two FIRs have been lodged against unidentified security personnel at PS Basaguda and PS Kukanar of Bijapur and Sukma districts respectively.

† Original notice of the question was received in Hindi.